

## Inputs on (Connectivity and General Network Access to the Inter State Transmission System) Regulations 2022 and Amendment 3 & 4:

In 3<sup>rd</sup> Amendment of the GNA Regulation, following amendment in Regulation 17.1 is proposed:

25. Amendment to Regulation 17.1 of the Principal Regulations:

25.1. The words “or distribution system” shall be added after the words “intra-state transmission system, in Clause (ii) of Regulation 17.1 of the Principal Regulations

### ***Request :***

To add following should also be added in the amendment:

In case an entity who qualifies to apply for GNA / GNARE directly to CTU under the above amendment and which did not qualify under the earlier notified regulation and had taken GNA under clause 17.1 (i) , will be allowed 3 months time to get the sanctioned GNA under clause 17.1 (i) transferred to GNA/GNARE as required under 17.1 (ii) without any penalty and with payment of necessary application fee.



# Inputs on (Connectivity and General Network Access to the Inter State Transmission System) Regulations 2022 and Amendment 3 & 4:



1. As per provision of 25.1 of principle regulation for an entity covered under Clauses (i) to (v) of Regulation 17.1, GNA once granted can be relinquished, in full or in parts, with a notice of one year to the Nodal Agency, along with a fee of fifty lac rupees (which shall be adjusted from the relinquishment charges) as per following:

- a) For an entity covered under clause (i) of Regulation 17.1 :STU may relinquish GNA on behalf of identified intra-State entity(relinquishment charges shall be equal to 18 times the transmission charges payable )
- b) For an entity covered under clauses (ii) to (v) of Regulation 17.1 (relinquishment charges shall be equal to 18 times, the transmission charges payable by such entity for the last month under the Sharing regulations)
  - Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, if GNA is relinquished prior to date of effectiveness of GNA, **Conn-BG1 and Conn BG3 shall be encashed** corresponding to the relinquished quantum as relinquishment charges.

2. As per draft notification No. L-1/261/2021/CERC Dated: 31.07.2024 amendment to Regulation 25.1 of the Principal Regulations mentioned

- “Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, the notice period shall be six months, and if GNA is relinquished at least six months prior to the date of effectiveness of GNA, only Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges.”
- Also a provision for only encashment of BGs for entity covered under clause (iii) of Regulation 17.1 if GNA is relinquished at least **six months prior to the date of effectiveness.**

## ***Request :***

Exemption from relinquishment charges as stipulated in Clause 25.1(b) of the Principal Regulations.

This exemption may apply specifically to entities covered under Clause (ii) of Regulation 17.1 in cases where:

- a) No augmentation of CTU (Central Transmission Utility) infrastructure is required.
- b) Relinquishment is sought before the start date of the GNA.

In such case, only application fee of ₹50 lakh, provided to the Nodal Agency, should be treated as a token amount to facilitate the process

